Workshop are agitating since long for the opening of a Health Unit ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) Yes. Only an unrecognised Union had raised the issue to have a Health Unit in the Workshop premises.

(b) There are about 500 Railway employees in the Workshop who are adequately covered by the existing Divisional Hospital at Samastipur situated at a distance of about 100 metres from the gate of the Workshop. Ambulance services have also been provided in the Divisional Hospital. The existing arrangements are considered adequate and provision of a Health Unit in Samastipur Workshop is not justified.

ओरवाडा-बस्ती रेलवे लाइन (पूर्वोत्तर रेलवे) के पहले रेलवे फाटक पर चौकीदार की नियुक्ति

4704. **श्री अनंत प्रसाद घूसिया** : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ओरवाडा-बस्ती रेलवे लाइन के पहले रेलवे फाटक पर पहले कोई कर्मचारी नियुक्त नही किया गया था तथा इसकी चाबी सदाओरवाड़ा के स्टेशन मास्टर के पास रहती है ; और

(ख) क्या जनता की सुविधा के लिए वहा चौकीदार नियुक्त करके स्थाई प्रबन्ध किया जायेगा ?

रेल मंत्री (श्री हनुमंतैया): (क) और (ख) सम्भवत : माननीय सदस्य का आशय ओरवाड़ा के पश्चिम में स्थित समपार सं० 194 सी से है । यदि ऐसा है, तो स्थिति इस प्रकार हैं :

समपार सिगनलों से अन्तर्पाशित है और उसका नियंत्रण स्टेशन मास्टर द्वारा किया जाता है । समपार के फाटक सामान्यत: सड़क यातायात के लिए खुले रहते हैं और गाड़ियों के संचलन की अवधि में बंद कर दिये जाते है । यह सुनिश्चित करने के लिये भी कदम उठाये गये है कि जब कभी गाड़ियों का अत्यधिक संचलन हो, तो उस समय फाटक कम से कम अवधि के लिये बन्द किया जाये । हाल में की गयी यातायात की गणना से पता चला है कि गन्ने के मौसम को छोड़कर अन्य मौसम में इस समपार पर किसी नियमित फाटक वाले की व्यवस्था करने का औचित्य नहीं है । गन्ने के मौसम मे मौसमी यातायात की निकासी के लिये यहा एक फाटक वाला तैनात कर दिया जाता है ।

Unutilised Licences/Letters of Intents

4705. SHRI S. R. DAMANI : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the number of units that have actually come up or are under construction out of the 221 and 338 industrial licences and 331 and 423 letters of intent issued in 1969 and 1970 respectively ;

(b) the major head of industry and the new capacity created thereby ; and

(c) the action taken over the unutilised licences or letters of intent ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) : (a) to (c). Letters of intent are issued to enable the applicant parties to know that Government will be prepared to grant an industrial licence, subject to their satisfying certain conditions relating to import of capital goods, terms of foreign collaboration, if any, and phased manufacturing programme. After the conditions of the letter of intent are fulfilled, the letter of intent is converted into an industrial licence. It is only then that 'effective steps' are taken by an entrepreneur for setting up the project.

Normally letters of intent are given a validity period of six months or a year for fulfilling the conditions therein and a licence is to be granted only thereafter. Similarly, industrial licences are given a validity period of six or twelve months depending on the time that would be taken for implementing the project. In the circumstances, the letters of intent and licences issued in 1969 and 1970 would be under various stages of implementation.